

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3888
ANSWERED ON:17.05.2006
INDIANS IN FOREIGN JAILS
Ravindran Shri Pannian;Satheedevi Smt. P.

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) Whether it has come to the notice of the Government that many poor Indians who are unable to pay `blood money` are languishing in Gulf jails in connection with road accidents;
- (b) If so, the details thereof, country-wise;
- (c) Whether the Government has received any complaints in this regard;
- (d) If so, the details thereof;
- (e) Whether the Government has collected information on the matter through Indian Embassies in those countries; and
- (f) If so, the steps taken/proposed to be taken to get these Indians released at the earliest?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS (VAYALAR RAVI)

- (a) &(b) Indian Missions abroad become aware, through jail visits and through social workers, about Indian nationals languishing in jails for not being able to pay blood money. Country-wise details are not available with the Government.
- (c) No, Sir.
- (d) Does not arise.
- (e) Yes, Sir. Government is in touch with Indian Embassies who make an effort to collect such information. However, there is lack of cooperation from the foreign governments.
- (f) As and when such instances come to the notice of the Indian Mission, they approach/ guide the family of the accused in getting pardon from the family of the deceased. No fund for payment of blood money is available with the Indian Missions. Help is taken from local Indian Associations abroad.